

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI BENCH**  
**Company Appeal (AT) (TR) No. 07 of 2021**

**In the matter of:**

**Samruddhi Investors Services Pvt. Ltd.**

**....Appellant**

**Vs.**

**3A Capital services Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Arun Kathpalia, Sr. Adv., Mr. Anirudh Wadhwa  
Mr. Abhishek Iyer, Mr. Lakshya Kampani**

**Respondent: Y. Suryanarayana**

**ORDER**

**(Through Virtual Mode)**

**27.01.2021:**

The issues raised in this Appeal filed against the impugned order dated 07.09.2020 passed by NCLT Hyderabad Bench in CP No.19/241/HDB/2017 are *inter- alia* that the agreement of sale dated 30.03.2015 was a bona fide agreement entered *inter se* the executants in furtherance of comprehensive settlement between the families of Mr. Ravi Sanghi, Mr. Anant Sanghi and Mr. Sudhir Sanghi to keep the company afloat and that the company petition was filed belated with oblique motives to force the majority shareholders to buy out the others at exorbitant price.

Issue notice to Respondents. Email address and contact details to be given within three days. At this stage, Mr. Y. Suryanarayana, Advocate appeared and waived and accepted notice on behalf of respondents 2 to 5. No further notice is required to be served on these respondents. Notice to be served on respondent no.1 and 6 to 14 only. Respondents 2 to 5 to file reply affidavits along with Vakalatnama within three weeks. Rejoinder if any thereto may be filed within three weeks thereafter.

List the matter on 17.03.2021. Meanwhile, as an ad interim measure, there shall be a stay of the operation of the order.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**P.S.**